

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No.66/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2020**

Name of the Company: Shree Ganesh Cotton Industries  
V/s  
Angel Fibers Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

(Through Video Conferencing)

Advocate, Mr. Chaitanya Patel is present on behalf of the petitioner and Advocate, Ms. Khyati Punjabi is present on behalf of the respondent.

Learned lawyer appearing on behalf of the Petitioner filed a pursoris to withdraw the instant petition.

The permission is granted.

Accordingly, **CP(IB) 66 of 2020** is dismissed as withdrawn.



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER (TECHNICAL)**



**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

Dated this the 4<sup>th</sup> day of December, 2020.